[Mr. Speaker]

(Offences) Amendment and Miscellaneous Provisions Bill. Prof Nural Hasan.

THE MINISTER OF FDUCATION AND SOCIAL WELFARF AND CULTURE (PROF. S NURUL HASAN) · SIT, I beg to move

"That the Bill to amend the Untouchability (Offences) Act, 1955 and further to amend the Representation of the People Act, 1951, be taken into consideration."

This is a very brief Bill. The House will recall that the Parliament had passed the Untouchability Offences Act in 1955 to give effect to the pledges which had been given m the Constitution...

12.16 hrs.

## PERSONAL FXPLANATION BY MEMBI:RS—contd.

SHRI R D BHANDARE (Bombay Central) Sir, I am sorry to interrupt. I want to get a clear understanding from the Chair as to whether the later portion which was not a part of the personal explanation has been deleted.

MR SPEAKER It was not a part of the personal explanation. That of course, is the rule.

SHRIR D. BIIANDARL. I want to know it from the Chair

MR SPEAKER: Anything which is in the nature of a personal explanation will be allowed. But anything which is extraneous will not be allowed (Interruptions)

SHRIRD BHANDARE, I want to know whether it has been deleted from the record

SHRI SHYAMNANDAN MISHRA (Begusarai) You, Sir, must have looked into it before

MR SPEAKER: Yes, I had already said that the is not a part of the personal explanation. I made it very clear. SHRI R. D BHANDARE : Has it been deleted from the record ?

SHRIP K DEO (Kalahandı): There is nothing unparliamentary in it. Everything verbatim should go into the record.

MR SPF4KER: Anything which is not a part of the personal explanation will not form part of the record I made it clear that the last two paragraphs are not part of the personal explanation. They will not be taken as personal explanation (Interruptions)

SHRI SHYAMNANDAN MISHRA A small clarification, Sir, If any Member of the Government maligns my Party, should I not defend my Party? There is a definite allegation by the Prime Minister that the Marxists also got money. So, they have to explain it

MR SPEAKER He can bring the allegation through a motion Of course, you have asked for it (Interruptions)

SHRI JYOTIRMOY BOSU (Diamond Hasbour). I didn't read out the last paragraph. That was not read..(Interruptions)

SHRI ATAL BIHARI VAJPAYEE (Gwalior). He referred to a reply to a question on the floor of the House. Can the reply given by the Government be expunged?

SHRIK S CHAVDA (Patan). It is not unparliamentary also.

MR SPEAKER. I make it very clear. If he wants it to be taken under Rule 377, then this will go to the Prime Minister.. (Interruptions) No. I made it very clear that when you want a statement by the Prime Minister to the allegations, it will go her, and no personal explanation. He said only personal explanation. So far as his statement is concerned, he said, 'No'....(Interruptions) It does not Now, these two last parts are allegations...

SIIRI JYOTIRMOY BOSU : And about licence ?

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MR. SPEAKER: They are allegations and if they are to be allegations, the part of the personal explanation will be allowed. But, so far as the other two are concerned, they will not form part of the record...(Interruptions) I made it very clear in the beginning.

SHRI JYOTIRMOY BOSU: May 1 make a submission with your permission? The Prime Minister in this context had made a mention that the licences were given to those monopolists...(Interruptions)

MR. SPEAKER: Please sit down.

SHRI JYOTIRMOY BOSU: You have called me...

SHRIR. S. PANDEY (Rajnandgaon): You have made it very clear to the House that a certain portion has to be deleted. Now, on a thing which has been deleted, do you allow a discussion on it?

SHRI JYOTIRMOY BOSU : Because the Prime Minister made a montion.

MR. SPEAKER: You have mixed so many things.

SHRI JYOTIRMOY BOSU : She has maligned me and my Party.

MR. SPEAKER: Your personal explanation is accepted, but, so far as allegations are concerned, they are already there.

SHRI JYOTIRMOY BOSU: Where? Because the whole thing is an allegation. What can be done?

SHRI SHYAMNANDAN MISHRA: Does an allegation against a Party also not reflect upon the Member? If a particular Party got money, the Member has also been a beneficiary of that amount. That will have to be explained.

SHRI PILOD MODY (Godhra): The reason why Mr. Jyotirmoy Bosu was called upon to give a personal explanation is because the Prime Minister went all the way to Calcutta and made certain statements which make Mr. Jyotirmoy Bosu and his

Party appear ridiculous in the public eye for statements he made on the floor of the House which he can be called upon to justify or substantiate or which can be refuted by the Government. Now, in offering a personal explanation, he has a right, therefore, not only to defend himself and his Party but to clearly delineate the issues innvolved why it was necessary for him to come forth with a personal explanation...(Interruptions) I don't understand why this particular hardship is being put on Mr. Jyotirmoy Bosu...(Interruptions) when nothing is done to pull up the Prime Minister for having used this unorthodox method of trying to rebut what Mr. Jyotirmoy Bosu said in Parliament.

MR. SPLAKER: I am sorry. I have made it very clear.

SHRI R. S. PANDEY: What Mr. Piloo Mody said should also be deleted.

THE MINISTER OF PARLIA-MENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR: I have to follow your instructions. Sir, I take it that the Prime Minister is no more called upon to make any statement in regard to this explanation because it has not been asked for.

(2) The portion that follows "denying the authenticity" should all be expunged.

MR. SPEAKER: I made it very clear. I said that if you are treating them as allegations, they will be forwarded to the Prime Minister.

SHRI PILOO MODY: They are not allegations, but an explanation.

MR. SPEAKER: Kindly don't mix them. If it is a personal explanation, then, so, far as personal explanation is concerned, I have allowed it.

SHRI SHYAMNANDAN MISHRA: The issues are interlinked.

MR. SPEAKER: So far as personal explanation is concerned...

by Member

श्री झटल बिहारी बाजपेयी. इस में पसंनल ऐक्सप्लेनेशन तो भ्राखिर में हीं आता है। पहले सो उन्हों ने प्राइम मिनिस्टर को कीट किया है।

SHRI PILOD MODY: I am prepared to sit with you and correct the copy to see that nothing in the nature of allegation goes in. A blanket ruling out is not necessary; it is not necessary to rule all of it out....

MR. SPEAKER: I have made it very clear.

SHRI RAJ BAHADUR: There will be no abuse of the proceedings of the House

SHRI PILOO MODY. The first part of it you can call as personal explanation and the second part an allegation.

SHRI JYOTIRMOY BOSU. The Press must have a clear direction. They cannot take cognisance unless there is a clear ruling here.

श्री घटल बिहारी बाजपेवी: घष्यक्ष मही-दम, मेरा निदेदन कि यह मामला तब तक चलेगा जब तक ग्राप इस पर चर्नों की इबाजत नहीं हैंगे । इम ने 184 के अन्तर्गत मोशन दिया है। हम इस मामने पर बहस करना चाहते है। अगर ग्राप इस में से बह सब निकाल देगे जो प्राइम मिनिस्टर ने कलकते में कहा तो उस के धलावा पर्सनल एक्स्प्लेनेशन में कुछ बचेगा ही नहीं। ग्राप को हम को इस पर चर्चा करने की इबाबत देनी चाहिये।

भी राज वहादुरः पर्तनल एक्स्प्लेनेशन के अवले ग्रीर एक्टिरेशन कर रहे हैं। (भ्यवधान).

भी अटल बिहारी वाजपेशी. कलकते के मैदान में उस को कहने की आवश्यक्ता नहीं थी। सम्बद्ध महोदय, प्राप प्रधान मंत्री को सदन में बुलवाइये। खगर उन में खाइस है तो बहु सदन का सामना करें। कलकत्ते के मैदान मैं विरोधी दनों पर सारोप सवामा प्रधान संवी को शोभा नहीं देता । जो मामसा सदन में उठाया जाता है उस का कंडन सदन में होना जाहिये। मैं कहना चाहता हूं कि जब तक आप इस पर बाद विवाद की इजाजत नहीं देंगे तब तक यह शांत नहीं होगा। किसी न किसी क्य में यह मामला हर दम उठेगा।

MR. SPEAKER: This matter somehow comes up every day. You come prepared for it every day; I also come prepared for it every day. This is going on for the last one week. Some issues are raised; they are the same issues. Same type of answers are given. Everything is repeated. I made it clear in the beginning. I asked him about it; he said, no allegations, only explanation. I asked him whether wanted the Prime Minister to make a statement; he said, no. About allegation, that is deleted. (Interruptions) Shri Piloo Mody has a big voice which submerges my voice. The very first day I said this. Don't get up abruptly without anything on the Agenda or without any intimation to me in advance. This has been going on since the last few days.

SHRI SHYAMNANDAN MISHRA: Not without intimation.

MR. SPEAKER: Without Motion.

SHRI ATAL BIHARI VAJPAYEE. There was the adjournment motion.

MR. SPEAKER: Adjournment motion cannot stand when facts are disputed.

SHR! ATAL BIHARI VAJPAYEE: You did not ask them to make a statement. Let them state the facts.

MR. SPEAKER: I have no objection to fix some time....

SHRI JYOTIRMOY BOSU : To-

SHRI SHYAMNANDAN MISHRA : We have demanded a discussion.

MR. SPEAKER: After full six day's repetition, let hon. Members kindly come forward with some motion. Let them not

get up abruptly and bring forward everything. ..

SHRI ATAL BIHARI VAJPAYEE: Here is the motion which I have already tabled.

MR. SPEAKER: The Business Advisory Committee should meet and find out time for it. I have no objection against it.

SHRI SHYAMNANDAN MISHRA: Please call an emergent meeting of the Business Advisory Committee.

SHRI PILOO MODY: A Daniel come to judgment !

MR. SPEAKER: I do not need this thumping. I kow that the hon, Member may be ready with thumping now, but the next moment, he may be ready with what else I do not know. I know this.

SHRI JYOTIRMOY BOSU: Let it be tomorrow.

MR. SPEAKER: The hon. Member knows the procedure. I cannot fix time. The Business Advisory Committee should meet and find out time.

SHRI JYOTIRMOY BOSU: We can have a meeting of the Business Advisory Committee today.

SHRI RAJ BAHADUR : Government will have to bring forward a Bill for the amendment of the Constitution in regard to the matter about Kerala and that may also come up. There are other important measures also which may come up. So, it will be difficulty to find time for this .. .

SOME HON. MEMBERS: Extend the session.

SHRI RAJ BAHADUR : We had promised the House that we would be bringing it forward during this session.

SHRI PILOO MODY : He may extend

They do not want a discussion because they want to hide the heinous crimes which they are committing.

SHRI RAJ BAHADUR : We are not hiding anything. My hon, friends opposite are just concocting these things. The hon. Member's size and his voice cannot make that concoction a truth.

SHRI PILOO MODY: Let him not be afraid of this. After all, they have got their massive mandate. They can always go back to the people. (Interruptions)

MR. SPEAKER: Amongst all of us. I think the Speaker has the right to be listened to.

श्री घटल विहारी बाजपेयी: जहां तक साइज का सबाल है, बोई बहुत बड़ा फर्क नहीं है।

MR SPEAKER: These gentlemen come to provoke the hon Minister and they find it so easy to provoke him, and if he gets so easily provoked, then everything is lost .... The hon, Minister appears to get provoked so easily. Let him not be provoked so easily. Let him not lose his patience.

SHRI JYOTIRMOY BOSU : You may be good enough to call a meeting of the Business Advisory Committee this afternoon.

SHRI ATAL BIHARI VAJAPYEE : Let it be tomarrow.

MR. SPEAKER: It may be tomorrow. any time that hon. Members like. For God's sake, let them save me from this headache.

श्री ज्योतिमयं बसु: पहली जून को हव सब लोग घर चले जायेंगे।

MR. SPEAKER: But we shall be coming back again afterwards.

श्री एस. एम. बनर्जी (कानपुर): जब तक हैंड है तब तक एक तो रहेगा।

MR. SPEAKER: I accept Shri S. M. Banerjee's wise counsel.